

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 18.

C.P. (IB)/1233(MB)2021

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **08.05.2024**

NAME OF THE PARTIES : **Vemb Retail India Pvt. Ltd.**

For Corporate Applicant: Adv. Nikita Abhyankar.

For FC: Adv. Ruchita Jain i/b MDP Partner.

IBC under Sec. 10

ORDER

1. This is a transferred matter from Bench V to this Bench.
2. Counsel for the applicant submits that the parent company of the applicant i.e. *Vemb Lifestyle Private Limited* is already undergoing CIRP. Shares of the subsidiary is interconnected with that parent's company. She also submits that she would file an affidavit to this effect.
3. List on **13.06.2024 for hearing.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

//SKS//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)